Fire services is a state subject and has been included as a municipal function in the Twelfth schedule to the Constitution of India in terms of article 243-W. Hence, it is the primary responsibility of the State Government to enhance fire safety measures in factories located in the state.

However, National disaster Management Authority in April 2012 has already published guidelines on scaling type of equipments and training of fire services for standardization and revamping of fire services in the Country and effective, efficient and comprehensive management of fire incidents with a vision to minimize loss of life and property by strengthening and standardizing fire response mechanisms, proper scaling of equipments, appropriate training of fire men at different required levels in the Country and prevention of fire incidents by spreading culture of awareness, alertness and preparedness amongst the people.

## Letter to DOT for penalty on telecom service providers

1307. SHRIMATI GUNDU SUDHARANI:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Ministry had addressed a letter to Secretary, Department of Telecom (DOT) in May, 2012 for taking strict action and levying of penalty on some of the telecom service providers;
- (b) if so, the names of the telecom service providers and the reply received from DOT regarding the action taken by them on the telecom operators; and
- (c) if not, the reasons for such a long delay and whether any reminder was sent to DoT to take strict action on the operator?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) As and when any adverse report is received from Central Intelligence and investigation agencies regarding deficiency of response from the Telecom Service providers, same is communicated to Department of Telecom (DoT) being licensor of all the telecom services. Department of Telecom (DoT) regularly interacts with all stakeholders to resolve any issue arising from time to time.

## **Human Rights Commissions in States**

1308. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state: